

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 3.9.1979

NOTIFICATION
INCOME TAX

No. 2992 (F.No.261/4/79-ITJ): In exercise of the powers conferred by sub-section(1) of Section 122 of the Income-tax Act, 1961(43 of 1961) and in supersession of all the previous notifications in this regard, the Central Board of Direct Taxes, hereby directs that Appellate Assistant Commissioner of Income-tax of the Ranges specified in column(1) of the Schedule below, shall perform their functions in respect of all persons and income assessed to income-tax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in column(2) thereof excluding all persons and incomes assessed to Income-tax over which the jurisdiction vests in Commissioner of Income-tax(Appeals).


SCHEDULE

Range	Income-tax Circles/Wards & Districts
1	2
1. Ambala Range	All Income-tax Circles, Wards and Districts having headquarters at:- i) Ambala, ii) Faridabad, iii) Jind iv) Karnal, v) Kurukshetra, vi) Panipat, vii) Sonapat viii) Yamunanagar Yamunanagar.
2. Rohtak Range	All Income-tax Circles, Wards and Districts having headquarters at:- i) Rohtak (ii) Gurgaon (iii) Rewari (iv) Bhiwani (v) Hissar and (vi) Sirsa (Provided that the jurisdiction in respect of the orders made by the then ITO, Narnaul would also lie with the AAC of Income-tax, Rohtak Range).

Where the Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one Range to another Range, appeals arising out of the assessments made in that Income-tax Circles, Ward or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of the Range from whom that Income-tax Circle, Ward or District or part thereof is transferred


shall from the date of this Notification takes effect be transferred to and dealt with by the Appellate Assistant Commissioner of the Range to whom the said Circle, Ward or District or part thereof is transferred.

This notification shall take effect from 10.9.1979.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes

Copy to:-

1. The Commissioner of Income-tax, Rohtak - 15 copies
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S.&P) (Bulletin) New Delhi - 5 copies.
4. Ad-VI Section/E.D. Section.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes.